

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH**

**COURT – IV**

32.

**C.P. (IB)/925(MB)2023**

CORAM:

MS. ANU JAGMOHAN SINGH  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **03.04.2024**

NAME OF THE PARTIES:

Bank of Maharashtra

Vs.

Shri Marutrao Shankar Rao Kale

SECTION: 95(1) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016.

**ORDER**

1. Adv. Meet Pandya i/b Kay Legal and Associates LLP, Ld. Counsel for the Financial Creditor present through VC. None present for the Personal Guarantor.
2. The RP/Financial Creditor is directed to serve the copy of the report upon the Personal Guarantor and file proof of service. Personal Guarantor is directed to file reply within two weeks from the date of receipt of report.
3. List this matter for further consideration on **03.06.2024**. Meanwhile, the Counsel for the Financial Creditor is directed to intimate the next date of hearing to the Personal Guarantor.

Sd/-

**ANU JAGMOHAN SINGH**  
Member (Technical)

Sd/-

**KISHORE VEMULAPALLI**  
Member (Judicial)